Directorate General of Foreign Trade Udvog Bhawan **DES-V Section**

The Meeting No.23/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 12.11.2015 and actually held on 16.11.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri Barinder Singh, Asstt. Director	MSME
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset, the Minutes of NC -V Meeting 22/AM-16 dated 29.10.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.23/AM-16 dated 12.11.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER

: 23/84-ALC3/2015 MEETING DATE : 12.11.2015

Case No.:3/20/84-ALC3/2014 Party Name: GRINDWELL Meet No/Date:23/84-Status: Approved NORTON LTD ALC3/2015

12.11.2015

HO File Lic.No/Date:0310782585 RLA File

:01/84/050/00136/AM15/ :03/94/040/01117/AM14/ 23.05.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/21/84-ALC3/2014 Party Name:LOYAL Meet No/Date:23/84-Status: Approved

> TEXTILE MILLS LTD ALC3/2015 12.11.2015

HQ File **RLA File** Lic.No/Date:3510044530 :01/84/050/00170/AM15/ :35/24/040/00011/AM15/ 06.08.2014

² **Decision**: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation

The GSM should be match in both import & export.

issued in this case as applied for.

3

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 11/30/84-Meet No/Date:23/84-Party Name: LOYAL Status: Approved

ALC3/2014 TEXTILE MILLS LTD ALC3/2015

12.11.2015

HO File RLA File Lic.No/Date:3510044557 :01/84/050/00250/AM15/ :35/24/040/00017/AM15/ 10.10.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/34/84-

Party Name:LOYAL

Meet No/Date:23/84-

Status: Approved

ALC3/2014

TEXTILE MILLS LTD

ALC3/2015

12.11.2015

HO File

RLA File

Lic.No/Date:3510044563

:01/84/050/00282/AM15/

:35/24/040/00018/AM15/

20.10.2014

4 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:5/36/84-

Party Name: LOYAL

Meet No/Date:23/84-

Status: Approved

ALC3/2014

TEXTILE MILLS LTD

ALC3/2015

HQ File

RLA File

Lic.No/Date:3510044597

:01/84/050/00287/AM15/

:35/24/040/00025/AM15/

04.12.2014

12.11.2015

⁵ Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 43/44/84-

Party Name: LOYAL

Meet No/Date:23/84-

Status: Approved

ALC3/2014

TEXTILE MILLS LTD

ALC3/2015

12.11.2015

HO File

RLA File

Lic.No/Date:3510044643

:01/84/050/00413/AM15/

:35/24/040/00029/AM15/

06.01.2015

6 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:25/2/84-

Party Name: LOYAL

Meet No/Date:23/84-

Status: Approved

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015

12.11.2015

HO File

7

RLA File

Lic.No/Date:3510044708

:01/84/050/00025/AM16/

:35/24/040/00038/AM15/

20.03.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/16/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status: Approved
HQ File :01/84/050/00139/AM16/	RLA File :35/24/040/00002/AM16/	Lic.No/Date:3510044734 20.04.2015	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:35/19/84- ALC3/2015	Party Name: TEXPORT CREATION	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
HQ File	RLA File	Lic.No/Date:0710108277	
:01/84/050/00188/AM16/	:07/24/040/00049/AM16/	27.05.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:6/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
10	HQ File :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic.No/Date:3510044747 28.05.2015	Defer Date:17.12.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) and TC Noida for their comments . The case stands deferred for re-listing on 17.12.2015.

	Case No.:26/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status: Deferred
11	HQ File :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:3510044748 28.05.2015	Defer Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida.

NC decided to wait for their comments.





The case stands deferred for re-listing on 17.12.2015.

Case No.: 27/14/84-

Party Name: LOYAL

Meet No/Date:23/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015 12.11.2015

HO File

RLA File

Lic.No/Date:3510044746 Defer Date:17.12.2015

12:01/84/050/00115/AM16/

:35/24/040/00006/AM16/

28.05.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Case No.:1/16/84-

Party Name: VEEKAY

Meet No/Date:23/84-

Status: Deferred

ALC3/2015

POLYCOATS LTD.

ALC3/2015

12.11.2015

HO File

RLA File

Lic.No/Date:0510394559 Defer Date:17.12.2015

13 :01/84/050/00138/AM16/

:05/24/040/00113/AM16/

15.06.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued by Deptt. C&PC on 26.10.2015. No response received from the firm and Deptt. of C&PC. Therefore, Committee constrained to defer the case for re-listing on 17.12.2015.

Case No.:3/14/84-

ALC3/2015

Party Name: LOYAL

Meet No/Date:23/84-

Status: Deferred

TEXTILE MILLS LTD

ALC3/2015 12.11.2015

HO File

RLA File

Lic.No/Date:3510044759 Defer Date:17.12.2015

14:01/84/050/00091/AM16/

:35/24/040/00014/AM16/

16.06.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Case No.:4/14/84-

ALC3/2015

Party Name: LOYAL

Meet No/Date:23/84-

Status: Deferred

TEXTILE MILLS LTD ALC3/2015

HQ File

RLA File

12.11.2015

15 :01/84/050/00092/AM16/

:35/24/040/00015/AM16/

Lic.No/Date:3510044760 Defer Date:17.12.2015 16.06.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Case No.:12/14/84-

Party Name: LOYAL

Meet No/Date:23/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015 12.11.2015

16

HQ File

:01/84/050/00100/AM16/

RLA File

:35/24/040/00013/AM16/

Lic.No/Date:3510044758 Defer Date:17.12.2015

16.06.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Case No.:31/19/84-

Party Name:SHAHI

Meet No/Date:23/84-

Status: Approved

ALC3/2015

EXPORTS PVT. LTD.

ALC3/2015

12.11.2015

HQ File

RLA File

Lic.No/Date:0710108442

:01/84/050/00184/AM16/

:07/24/040/00107/AM16/

30.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:32/19/84-

Party Name:SHAHI

Meet No/Date:23/84-

Status: Approved

ALC3/2015

EXPORTS PVT. LTD.

ALC3/2015 12.11.2015

HQ File

RLA File

Lic.No/Date:0710108441

:01/84/050/00185/AM16/

:07/24/040/00104/AM16/

30.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

 Case No.:14/19/84-ALC3/2015
 Party Name:CHELSEA MILLS
 Meet No/Date:23/84-ALC3/2015 12.11.2015
 Status:Deferred

 HQ File 19:01/84/050/00167/AM16/
 RLA File :05/23/040/00136/AM16/
 Lic.No/Date:0510394866 09.07.2015
 Defer Date:17.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 17.12.2015 to explain the justification of wastage claimed by them.

Case No.:3/19/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
HQ File	RLA File	Lic.No/Date:3510044772	Defer Date:17.12.2015
0 :01/84/050/00156/AM16/	:35/24/040/00020/AM16/	10.07.2015	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida.

NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

onf.

M

Case No.:7/23/84-ALC3/2015 Party Name:TEXPORT

OVERSEAS PVT.LTD.

Meet No/Date:23/84-

Status: Deferred

ALC3/2015 12.11.2015

HO File

21 :01/84/050/00224/AM16/

RLA File :07/24/040/00144/AM16/ Lic.No/Date:0710108518 Defer 15.07.2015

Date: 17.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to correlate the Style Nos. with CAD and export product. Therefore, Committee defer the case for re-listing on 17.12.2015.

Case No.:4/19/84-

Party Name: LOYAL

Meet No/Date:23/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015 12.11.2015

HQ File

RLA File

Lic.No/Date:3510044777 Defer Date:17.12.2015

22 :01/84/050/00157/AM16/

:35/24/040/00021/AM16/

16.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Case No.:27/19/84- ALC3/2015	Party Name:P.K.OVERSEAS	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
HQ File :01/84/050/00180/AM16/	RLA File :05/24/040/00176/AM16/	Lic.No/Date:0510394910 17.07.2015	

23 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/19/84-Party Name: TEIJIN INDIA Meet No/Date:23/84-Status: Approved ALC3/2015 PRIVATE LIMITED ALC3/2015 12.11.2015 HO File RLA File Lic.No/Date:0510395060 :01/84/050/00162/AM16/ :05/24/040/00057/AM16/ 23.07.2015

24 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 12% wastage i.e. (5% for fibre to yarn + 5% for yarn to fabric + 2% for processing)

on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

25 Case No.:2/21/84-ALC3/2015

Party Name: HIJAZ KURODA Meet No/Date: 23/84-GLOVES COMPANY PVT ALC3/2015

Status: Approved

LTD

12.11.2015

HO File

RLA File

Lic.No/Date:0410160830

:01/84/050/00193/AM16/

:04/24/040/00088/AM16/

23.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:23/19/84- ALC3/2015	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
26	HQ File:01/84/050/00176/AM16/	RLA File: 02/24/040/00085/AM16/	Lic.No/Date:0210206023	Defer Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the matter is under examination of DC(MSME/TC, Noida for their comments. A deficiency letter had issued by DC(MSME) vide their letter dated 06.10.2015 but the reply of the firm is not received so far. Therefore the case stands deferred for re-listing on 17.12.2015.

Case No.:32/23/84- ALC3/2015	Party Name:R.G.APPAREL,	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
IQ File	RLA File	Lic.No/Date:3210077665	Defer
01/84/050/00249/AM16/	:32/24/040/00019/AM16/	30.07.2015	Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the CAD and measurement chart of the product and defer the case for re-listing on 17.12.2015.

Case No.:5/23/84-ALC3/2015	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
HQ File :01/84/050/00222/AM16/	RLA File :06/24/040/00020/AM16/	Lic.No/Date:0610038202 04.08.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied forby allowing 2% wastage on net content in export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/23/84-ALC3/2015	Party Name: SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
29 HQ File	RLA File	Lic.No/Date:0310798244	
:01/84/050/00220/AM16/	:03/95/040/00374/AM16/	18.08.2015	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of





technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 20% wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:5/21/84- ALC3/2015	Party Name:A.S.MARIMUTHU	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
30	HQ File :01/84/050/00196/AM16/	RLA File :35/24/040/00023/AM16/	Lic.No/Date:3510044783 19.08.2015	Defer Date:17.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by Deptt. C&PC 20.10.2015.

The case stands deferred for re-listing on 17.12.2015.

Case No.:20/23/84- ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
HQ File	RLA File	Lic.No/Date:0710108621	
:01/84/050/00237/AM16/	:07/24/040/00182/AM16/	19.08.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/23/84-ALC3/2015	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
HQ File :01/84/050/00221/AM16/	RLA File :03/95/040/00339/AM16/	Lic.No/Date:0310798494 26.08.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as detailed below:

32	S.No.	Export Product	Export Quantity		Import item	Quantity allowed
	1.	Nonwoven Fabric and product thereof	1689200 Kgs	1.	Polypropylene	1.170 Kgs/kg of export
		ž.		2.	Masterbatch	0.020 Kgs/ kg of export
				3.	Additives	0.005 Kgs/ kg of export

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

your 8

2

	Case No.:18/23/84- ALC3/2015	Party Name:RAMKUMAR TEXTILE PVT. LTD.	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
33	HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	Defer Date: 17.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to submit the certificate for shrinkage and clarify the value loss of yarn to fabric process of the product and defer the case for re-listing on 17.12.2015.

	Case No.:21/23/84- ALC3/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status: Approved
34	HQ File :01/84/050/00238/AM16/	RLA File :34/24/040/00127/AM16/	Lic.No/Date:3410041486 01.09.2015	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 5% wastage on net content in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:22/23/84- ALC3/2015	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status: Approved
HQ File	RLA File	Lic.No/Date:3410041487	
:01/84/050/00239/AM16/	:34/24/040/00128/AM16/	01.09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 5% wastage on net content in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:4/21/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
	HQ File	RLA File	Lic.No/Date:3510044786	
36	:01/84/050/00195/AM16/	:35/24/040/00027/AM16/	03.09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 06.11.2015 to the firm to submit the CAD, Measurement and Sketch with Marking but the reply of the firm is not received so far. Therefore, the case stands deferred for re-listing on 17.12.2015.

37	Case No.:19/23/84- ALC3/2015	Party Name:CONCEPT CLOTHING	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
	HQ File :01/84/050/00236/AM16/	RLA File :05/23/040/00234/AM16/	Lic.No/Date:0510395520 03.09.2015	





Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/23/84- ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
HQ File :01/84/050/00228/AM16/	RLA File :07/24/040/00205/AM16/	Lic.No/Date:0710108688 04.09.2015	

38 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:9/23/84-ALC3/2015	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
39	HQ File :01/84/050/00226/AM16/	RLA File :06/24/040/00026/AM16/	Lic.No/Date:0610038219 10.09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 2 % wastage on net content in export product. RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:26/23/84- ALC3/2015	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved	
40	HQ File :01/84/050/00243/AM16/	RLA File :06/24/040/00027/AM16/	Lic.No/Date:0610038220 10.09.2015		
	Decision C.	1			

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 1 % wastage on net content in export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:33/23/84- ALC3/2015	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
HQ File :01/84/050/00250/AM16/	RLA File :06/24/040/00025/AM16/	Lic.No/Date:0610038218 10.09.2015	

details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of





technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 2 % wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:25/23/84- ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
HQ File :01/84/050/00242/AM16/	RLA File :05/24/040/00277/AM16/	Lic.No/Date:0510395588 11.09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:12/23/84- ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510395630	Defer
:01/84/050/00229/AM16/	:05/24/040/00269/AM16/	15.09.2015	Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application was referred to DC(MSME)/TC, Noida but the export product is related to C&PC. Therefore, Committee decided to forward the application to C&PC for their comments.

The case stands deferred for re-listing on 17.12.2015.

	Case No.:23/23/84- ALC3/2015	Party Name: AVAL FASHION HOUSE	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
44	HQ File :01/84/050/00240/AM16/	RLA File :05/23/040/00239/AM16/	Lic.No/Date:0510395619 15.09.2015	Defer Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida.

NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Case No.:24/23/84- ALC3/2015	Party Name: ALPINE APPARELS PVT.LTD.	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status; Deferred
HQ File	RLA File :05/23/040/00242/AM16/	Lic.No/Date:0510395654	Defer
15:01/84/050/00241/AM16/		17.09.2015	Date:17.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Mone 11



Case No.:10/23/84- ALC3/2015	Party Name: CHELSEA MILLS	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
HQ File	RLA File :05/23/040/00251/AM16/	Lic.No/Date:0510395676	Defer
46 :01/84/050/00227/AM16/		18.09.2015	Date:17.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 17.12.2015 to explain the justification of wastage claimed by them.

Case No.:17/23/84- ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
HQ File	RLA File	Lic.No/Date:0510395667	
:01/84/050/00234/AM16/	:05/24/040/00291/AM16/	18.09.2015	

47 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:28/23/84- ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
16	HQ File :01/84/050/00245/AM16/	RLA File :05/24/040/00290/AM16/	Lic.No/Date:0510395666 18.09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:29/23/84- ALC3/2015	Party Name: GAURAV INTERNATIONAL	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510395673	Defer
9 :01/84/050/00246/AM16/	:05/23/040/00250/AM16/	18.09.2015	Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida.

NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Case No.:34/23/84- 50 ALC3/2015	Party Name: R.G. APPAREL,	Meet No/Date:23/84- ALC3/2015	Status:Deferred
		12.11.2015	



HQ File

RLA File

Lic.No/Date:3210077709 Defer

Deter

:01/84/050/00251/AM16/

:32/24/040/00022/AM16/

21.09.2015

Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida.

NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

	Case No.:14/23/84- ALC3/2015	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
1	HQ File :01/84/050/00231/AM16/	RLA File :35/24/040/00026/AM16/	Lic.No/Date:3510044791 22.09.2015	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:1/21/84- ALC3/2015	Party Name:BHARAT SILKS	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status: Deferred
52	HQ File :01/84/050/00192/AM16/		Lic.No/Date:0710108797 24.09.2015	Defer Date:17.12.2015

Decision: The Committee considered the case as per agenda and decided to defer the case for re-listing on 17.12.2015 as the application has not yet received from RA, Bangalore.

	Case No.:16/23/84- ALC3/2015	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
53	HQ File	RLA File	Lic.No/Date:0410161049	Defer
	:01/84/050/00233/AM16/	:04/24/040/00148/AM16/	25.09.2015	Date:17.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Case No.:31/23/84- ALC3/2015	Party Name: LORD SHIVA INTERNATIONAL	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
HQ File 4 :01/84/050/00248/AM16/	RLA File :06/24/040/00028/AM16/	Lic.No/Date:0610038230 28.09.2015	Defer Date:17.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

55 Case No.:13/23/84-ALC3/2015

Party Name:LOYAL TEXTILE Meet No/Date:23/84-MILLS LTD ALC3/2015

Status: Deferred

ne :

13

		12.11.2015	
HQ File	RLA File	Lic.No/Date:3510044799	Defer
:01/84/050/00230/AM16/	:35/24/040/00034/AM16/	30.09.2015	Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida.

NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Case No.:27/23/84- ALC3/2015		Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
HQ File	RLA File :35/24/040/00036/AM16/	Lic.No/Date:3510044801	Defer
56 :01/84/050/00244/AM16/		30.09.2015	Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida.

NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

	Case No.:35/23/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
	HQ File :01/84/050/00252/AM16/	Property of the second	Lic.No/Date:3510044798 30.09.2015	Defer Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida.

NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Case No.:2/23/84-ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
HQ File	RLA File	Lic.No/Date:0210206202	Defer
58 :01/84/050/00219/AM16/	:02/24/040/00132/AM16/	05.10.2015	Date:17.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the CAD, CAM and measurement chart of the product and defer the case for re-listing on 17.12.2015.

Case No.:15/23/84- ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
HQ File	RLA File	Lic.No/Date:0210206201	Defer
59 :01/84/050/00232/AM16/	:02/24/040/00131/AM16/	05.10.2015	Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the CAD, CAM and measurement chart of the product and defer the case for re-listing on 17.12.2015.





Case No.:6/23/84-ALC3/2015	Party Name:BANSAL SPG. MILLS LTD.	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved	
HQ File :01/84/050/00223/AM16/	RLA File :30/24/040/00023/AM16/	Lic.No/Date:3010103618 06.10.2015		

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation in this case and allowed 8 % wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

61	Case No.:1/23/84-ALC3/2015	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
	HQ File :01/84/050/00217/AM16/	RLA File :56/24/040/00030/AM16/	Lic.No/Date:5610004713 12.10.2015	Defer Date:17.12.2015
	Decision : The Committee considered the case as per agenda and decided to defer the case for re-listing on 17.12.2015 as the application has not yet received from RA. Kappur			

Case No.:8/23/84-ALC3/2015	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Approved
HQ File :01/84/050/00225/AM16/	RLA File :03/94/040/00530/AM16/	Lic.No/Date:0310799382 13.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

RA concern may take necessary action subject to compliance of other usual conditions..

	Case No.:30/23/84- ALC3/2015	Party Name:ULTIMATE FASHION MAKER	Meet No/Date:23/84- ALC3/2015 12.11.2015	Status:Deferred
63	HQ File	RLA File	Lic.No/Date:0510395954	Defer
	:01/84/050/00247/AM16/	:05/24/040/00326/AM16/	16.10.2015	Date:17.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

Manual cases (64)

Case No. 239 M/s. Richa & Co.





NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/217/AM-16/DES-V
RA. F.No. 05/24/039/00003/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510386317 dated 12.05.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(65)

Case No. 240	M/s. Orient Craft Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/231/AM-16/DES-V
RA. F.No. 05/27/039/00025/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(66)

Case No. 241	M/s. Orient Craft Ltd
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/232/AM-16/DES-V
RA. F.No. 05/27/039/00025/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(67)

Case No. 242	M/s. Orient Craft Ltd
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/234/AM-16/DES-V
RA. F.No. 05/27/039/00025/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(68)

Case No. 243	M/s. Orient Craft Ltd
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/235/AM-16/DES-V





RA. F.No. 05/27/039/00025/AM15

Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(69)

M/s. Orient Craft Ltd	
File No.01/84/171/233/AM-16/DES-V	

Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(70)

Case No. 245	M/s. Orient Craft Ltd	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/251/AM-16/DES-V	
RA. F.No. 05/27/039/00021/AM15		

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(71)

Case No. 246	M/s. Orient Craft Ltd	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/205/AM-16/DES-V	
RA. F.No. 05/27/039/00029/AM14		

Fixation of norms in respect of Annual Advance Authorization No. 0510376608 dated 20.01.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(72)

Case No. 247	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/178/AM-16/DES-V





RA. F.No. 07/21/039/00001/AM15

Fixation of norms in respect of Annual Advance Authorization No. 0710103552 dated 10.04.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(73)

Case No. 248	M/s. Shahi Exports Pvt. Ltd	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/202/AM-16/DES-V	
RA. F.No. 07/21/039/00007/AM15	10.000	

Fixation of norms in respect of Annual Advance Authorization No. 0710105514 dated 03.07.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(74)

M/s. Chelsea Mills
File No.01/84/171/210/AM-16/DES-V

Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(75)

Case No. 250	M/s. Modelama Exports Ltd.	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/173/AM-16/DES-V	
RA. F.No. 05/27/039/00007/AM12		

Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

(76)

Case No. 251	M/s. Modelama Exports Ltd.	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/174/AM-16/DES-V	×
RA. F.No. 05/27/039/00007/AM12		

Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.





The case stands deferred for re-listing on 17.12.2015.

(77)

Case No. 252	M/s. Modelama Exports Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/175/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	

Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

(78)

Case No. 253	M/s. Modelama Exports Ltd.	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/176/AM-16/DES-V	
RA. F.No. 05/27/039/00007/AM12		

Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

(79)

Case No. 254	M/s. Modelama Exports Ltd.	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/169/AM-16/DES-V	
RA. F.No. 05/27/039/00007/AM12		

Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011

Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 15.09.2015 to the firm. The reply of the firm is not received. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

RA concern may take necessary action as per decision of NC.

(80)

Case No. 255	M/s. Modelama Exports Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/159/AM-16/DES-V
RA. F.No. 05/27/039/00013/AM13	
mi i a i a i a i a i i i i i i i i i i i	

Fixation of norms in respect of Annual Advance Authorization No. 0510339921 dated 03.12.2012

Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 15.09.2015 to the firm. The reply of the firm is not received. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

RA concern may take necessary action as per decision of NC.

(81)

Case No. 256	M/s. Maya Exports Corporation
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/105/AM-16/DES-V
RA. F.No. 05/24/040/00098/AM16	

C.



Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to remove the Style No. in this case.

All the other terms and conditions and quantity of input outputs captioned earlier decided by NC in its meeting No. 14/84 dated 16.07.2015 will remain unchanged in this case.

RA concern may take necessary action subject to compliance of other usual conditions.

(82)

Case No. 257	M/s. Maya Exports Corporation	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/164/AM-16/DES-V	
RA. F.No. 05/24/040/00141/AM16		

Re-fixation of norms in respect of Advance Authorization No. 0510394712 dated 25.06.2015

Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to remove the Style No. in this case.

All the other terms and conditions and quantity of input outputs captioned earlier decided by NC in its meeting No. 14/84 dated 16.07.2015 will remain unchanged in this case.

RA concern may take necessary action subject to compliance of other usual conditions.

(83)

Case No. 258	M/s. Richa Global Exports Pvt. Ltd.	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/0381/AM-15/DES-V	
RA. F.No. 05/24/040/00186/AM15		

Re-fixation of norms in respect of Advance Authorization No. 0510392878 dated 15.01.2015

Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for correction in description of export product in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the description of export product as applied by the firm.

All the other terms and conditions and input outputs captioned earlier decided by NC in its meeting No. 1/84 dated 09.04.2015 will remain unchanged in this case.

RA concern may take necessary action subject to compliance of other usual conditions.

(84)

Case No. 259	M/s. Loyal Textile Mills Ltd. Kovilpatti, Tamil Nadu
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/170/AM-14/DES-V
RA. F.No. 35/24/040/00022/AM14	

Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013

Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 08.03.2014 to furnish the measurement chart and CAD/CAM details for winter jacket in support of their proposal. The reply not furnish by the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to remind the firm to furnish the above said and defer the case for 17.12.2015.

(85)

Case No. 260	M/s. R.R.Fashion Fabrics	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/162/1155/AM-08/DES-V	
RA. F.No. 04/24/040/00310/AM08		





Re-fixation of norms in respect of Advance Authorization No. 0410092795 dated 19.12.2007

Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee heard to Shri Vikas Chopra (representative of the firm). He explained the case and justified the wastage required by the firm in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms in respect of Advance Authorisation issued in this case as details below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	(71/291) LADIES BLOUSE MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH WORK FABRIC WITH 100% COTTON WOVEN LINING FABRIC	1200 Nos.	1.	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH: 58" (GSM: 110)	1.40 Sq. Meter
			2.	100% COTTON POPLIN WOVEN FABRIC WIDTH: 57" (GSM 105)	1.10 Sq. Meter
2.	(71/292) LADIES SHORTS MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH WORK FABRIC	2100 Nos.	1	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH: 58" (GSM: 110)	1.40 Sq. Meter
3.	(71/289) LADIES SKIRTS MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH WORK FABRIC WITH 100% COTTON FABRIC	2500 Nos.	1.	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH: 58" (GSM: 110)"	1.40 Sq. Meter
		at:	2.	100% COTTON LIGHT WEIGHT FABRIC WIDTH 58" (GSM: 145)	0.30 Sq. Meter
4.	(71/288) LADIES DRESSES MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH WORK FABRIC WITH 100% COTTON POPLIN WOVEN LINING FABRIC	1100 Nos.	1.	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH: 58" (GSM: 110)	1.40 Sq. Meter
			2.	100% COTTON POPLIN WOVEN FABRIC WIDTH :57" (GSM:105)	1.10 Sq. Meter
5.	71/0- (71/332) LADIES WRAP SKIRTS MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH WORK FABRIC WITH 100% COTTON LINING FABRIC	2200 Nos.	1.	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH: 58" (GSM: 110)	1.40 Sq. Meter
6.	71/0- (71/292) LADIES SHORTS MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH	500 Nos	1.	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH: 58" (GSM: 110)	1.40 Sq. Meter



10

WORK FABRIC	2. 100% COTTON LIGHT 0.30 Sq. Meter
	WEIGHT FABRIC
	WIDTH 58" (GSM
	:145)

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(86)

Case No. 261	M/s. Saati Kusumgar India Pvt. Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/134/AM-16/DES-V
RA. F.No. 03/95/040/00131/AM16	

Re-fixation of norms in respect of Advance Authorization No. 0310796414 dated 04.06.2015.

Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for delete the condition i.e. "including 8% wastage". Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to delete the above said condition.

All the other terms and conditions and input outputs captioned will remain unchanged earlier decided by NC in its meeting No. 18/84 dated 27.08.2015.

RA concern may take necessary action subject to compliance of other usual conditions.

(87)

Case No. 262	M/s. V.V.Fishnets	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/427/AM-15/DES-V	
RA. F.No. 26/24/040/00017/AM15		

Re-fixation of norms in respect of Advance Authorization No. 2610012705 dated 07.01.2015

Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for amendment in import item name as per amendment sheet issued by RA on 17.04.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the import item description as per amendment sheet dated 17.04.2015 issued by RA concerned in this case.

All the other terms and conditions and input outputs captioned will remain unchanged earlier decided by NC in its meeting No. 46/84 dated 19.03.2015.

RA concern may take necessary action subject to compliance of other usual conditions.

(88)

Case No. 263	M/s. Sure Safety India Pvt. Ltd.	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/328/AM-15/DES-V	
RA. F.No. 34/24/040/00201/AM15		

Re-fixation of norms in respect of Advance Authorization No. 3410040689 dated 14.11.2014

Decision The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. The case stands deferred for re-listing on 17.12.2015

(89)

01/84/050/038/AM-15/DES-V





Decision The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. The case stands deferred for re-listing on 17.12.2015.

(90

Case No. 265	M/s. Maya Exports Corporation	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/102/AM-16/DES-V	
RA. F.No. 05/24/040/00135/AM16		

Re-fixation of norms in respect of Advance Authorization No.0510394698 dated 25.06.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for delete the style no. from the decision of NC in its meeting No.14/84 dated 16.07.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to remove the Style No.

All the other terms and conditions and quantity of input and outputs captioned earlier decided by NC in its meeting No. 14/84 dated 16.07.2015 will remain unchanged in this case.

RA concern may take necessary action subject to compliance of other usual conditions.

(91)

Case No. 266	M/s. Meenu Creation	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/331/AM-15/DES-V	
RA. F.No. 05/24/040/00427/AM15		

Re-fixation of norms in respect of Advance Authorization No. 0510392442 dated 16.12.2014

Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's request for enhancement in quantity of inputs for Sl.No. 1 of import in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the quantity of inputs for Sl. No. 1 " 1.312 sqm per piece" instead of "1.20 Sqm per piece".

All the other terms and conditions and quantity of input outputs of the captioned earlier decided by NC in its meeting No. 13/84 dated 02.07.2015 will remain unchanged.

RA concern may take necessary action subject to compliance of other usual conditions.

(92)

Case No. 267	M/s. Choice Clothing Co. Pvt. Ltd.	
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/00141/AM-15/DES-V	
RA. F.No. 05/21/039/0012/AM06		

Request for relaxation for redemption in respect of Annual Advance Authorization No. 0510167723 dated 30.09.2005

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 17.12.2015 to explain the justification of wastage claimed by them.

(93)

Case No. 268	M/s. Chelsea Mills
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/35/AM-14/DES-V
RA. F.No. 05/25/039/00014/AM13	



Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request vide their representation dated 10.08.2015 for amendment in Export Product No. 9B, 10B and 13B. Accordingly, Committee after deliberations in consultation

with representatives of technical authorities present in the meeting decided to re-fix norms as details below:

with rep	presentatives of technical authorit	ies present			
S.No	Export Product	Export Qty	Import item	Qty allowed now earlier	
1B	Infants jeans made of 80% Cotton 18% Polyester 2% Spandex stretch denim fabric, GSM-295+/-10% (Style No.	13,960 Nos.	80% Cotton 18% Polyester 2% Spandex stretch denim fabric, GSM- 295+/-10%	0.85 sq. 0.85 sq. meter pe meter piece piece	
	306379/356066/362272		Snap fasteners	1 set per l set per piece piece	
			Rivets	3 set per 3 set per piece piece	
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 Sq. 0.22 Sq. meter per piece piece	
			Fusible interlining	0.22 Sq. 0.22 Sq. meter p piece piece	
A. D.			Sensor Tags	1 set per l set per piece piece	
2B	Bermuda made of 80% Cotton 20% Polyester denim fabric, GSM-340+/-10% (Style No. 521256/520563	Bermuda made of 80% Nos. Cotton 20% Polyester denim fabric, GSM-340+/-	18,555 Nos.	80% Cotton 20% Polyester denim fabric, GSM-340+/- 10%	1.15 Sq. 1.15 Sq. meter pometer piece
			Snap Fasteners	1 set per l set per piece piece	
			Zip fasteners	1 per piece 1 per piece	
			Sensor Tags	1 per piece 1 per piece	
			Heat transfer stickers	2 per piece 2 per piece	
			Fusible interlining	0.30 Sq. 0.30 Sq. meter per piece	
3B.	Girls Rolled up Flared Emb. Long Shorts made of 100% Cotton Denim	5240 Nos.	100% Cotton Denim fabric, GSM-365+/-10%	1.10 Sq. 1.10 Sq. meter per piece piece	
	fabric, GSM-365+/-10%,		Zip Fasteners	1 per piece 1 per piece	
	Style No.395278/ 566524		Snap Fasteners	1 set per 1 set per piece	
			Elastic	0.95 Meter 0.95 Meter per piece piece	
			Sensor Tags	1 per piece 1 per piece	
			Fusible interlining	0.30 Sq. 0.30 Sq. meter per piece	
			70% Polyester 30% Cotton dyed fabric,	0.30 Sq. 0.30 Sq. meter p meter per piece	





4D	Infanta & C' L D II I	10.50	GSM-110+/-10%	piece	
4B.	Flared Emb. Long Shorts made of 100% Cotton	4850 Nos.	100% Cotton Denim fabric, GSM-365+/-	-1	. 0.89 Sq. meter pr r piece
	Denim fabric, GSM-365+/-		Zip fasteners		1 per piece
	10% (Style No. 395189/593742		Snap fasteners		1 set per piece
			Rivets	2 set per piece	2 set per piece
			Elastic	0.95 Meter per piece	piece
			Sensor Tags	1 per piece	1
			Fusible interlining		0.30 Sq. meter per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.30 Sq.	0.30 Sq. meter per piece
5B	00 504	16,480 Nos.	98.5% Cotton 1.5% Spandex fabric, GSM-340+/-10%	2.40 Sq. meter per piece	2.40 Sq. meter per piece
	No.511627/568116/650243		Snap fasteners	piece	9 set per piece
			Sensor Tags	1 per piece	1 per piece
6B	Infants Pintek Flared Long Jumper/Dress with diaper made of 85% Cotton 15%9		85% Cotton 15% Polyester denim fabric, GSM-203+/-10%	meter per piece	0.98 Sq. meter pe piece
	Polyester denim fabric, N GSM-203+/-10%, Style No.675647/713792	The state of the state of	100% Cotton lining fabric, GSM-80+/-	meter per piece	0.40 Sq. meter pe piece
7B	Infants Bow Pleated Flared	14,480	Sensor Tags 85% Cotton 15%	1 per piece	
	Long Jumper/Dress with diaper made of 85% Cotton 15% Polyester	Nos.	85% Cotton 15% Polyester denim fabric, GSM-203+/- 10%		0.96 Sq. meter per piece
	denim fabric, GSM-203+/-		Sensor Tags	1 per piece	1 per piece
(6	10%, Style No. 574708/595694		100% Cotton lining fabric, GSM-80+/-		0.40 Sq. meter per piece
8B	Infants & Boy's Baggy Pants 19 made of 100% Cotton denim N fabric. GSM-356+/-10%, Style	9,834 os.	100% Cotton denim fabric. GSM-356+/-10%	1.05 Sq. meter per piece	1.05 Sq. meter per piece
	No.512056/764134/727696		Zip fasteners		1 per piece
	10.512050/704154/72/090		Snap fasteners	piece	1 set per piece
			Rivets	3 set per l	3 set per piece





			Fusible interlining	0.20 meter piece		0.20 sq. meter piece	pe																	
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 meter piece		0.23 Sq. meter piece	pe																	
			70% Cotton, 28% Polyester, 2% Spandex Stretch denim fabric, GSM- 323+/-10%	0.22 meter piece		0.23 Sq. meter piece	pei																	
	Infants & Girls Jeans made	a	Zip fasteners	1 per p		1 per piece																		
0.70	of 70% Cotton 28% Polyester 2% Spander stretch denim fabric GSM	0	Snap fasteners	1 set piece	per	1 set per piece																		
9B	stretch denim fabric, GSM 323+/-10%, Style No		Rivets	3 set piece	per	3 set per piece																		
	540693/764344/729665		Fusible interlining	0.20 meter piece		0.20 sq. meter piece	oer																	
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 meter piece		1.05 Sq. meter p piece	er																	
10B.	Infants & Boy's Baggy Pant with knitted fabric made of 100% Cotton	13,022 Nos.	100% Cotton denim fabric, GSM-356+/-10%	1.05 meter piece		1.05 Sq. meter p piece	ber																	
	denim fabric, GSM-356+/- 10%, Style No. 512115/754136/727797																			100% Cotton knitted fabric, (RIB), GSM-365+/-10%	0.13 meter piece		0.047 kgs per piece	
			Snap fasteners	1 set piece	per	1 set per piece																		
			Rivets	3 set piece	per	3 set per piece																		
100			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 meter piece		0.22 Sq. meter popiece	er																	
11B.	Girls Tiered Skirt with bib & brace & diaper made of 100% Cotton denim fabric,	13,295 Nos.	100% Cotton denim fabric, GSM-288+/-10%	1.35 meter piece		1.35 Sq. meter popiece	er																	
	GSM-288+/-10%, Style No. 544613/ 763426/725935		100% Cotton dyed lining fabric, GSM-80+/-10%	0.40 meter piece	per	0.40 Sq. meter popiece	er																	
			Snap fasteners	l set piece	per	8 set per piece																		
12B	Infants/Girls jeans with knitted fabric made of	11,673 Nos.	100% Cotton denim fabric, GSM-288+/-	0.88 meter	-	0.88 Sq. meter pe	er																	
	100% Cotton denim fabric,		10%	piece																				





	GSM-288+/-10%, Style No.541184/753374/ 594705		100% Cotton knitted fabric (RIB), GSM-365+/-10%	0.08 Sq. meter per piece	0.030 Kg per piece
			Snap fasteners	piece	1 set per piece
			Rivets	piece	3 set per piece
120	C'I D I C I I	12.020	Sensor Tags	1 per piece	1 1
13B	Girls Boot Cut Jeans with stud on pockets made of 98% Cotton	1	98% Cotton 2% Spandex stretch denim fabric, GSM-		2.05 Sq. meter per piece
	2% Spandex stretch denim		350+/-10%		
	fabric, GSM-350+/-10%, Style No.634973		70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%		0.30 Sq. meter per piece
			Elastic	per piece	1.05 Meter per piece
			Sensor Tags	1 per piece	1 per piece
			Hot transfer studs	2 set per piece	transfer of 60 Nos of Studs in each piece of various sizes used for 1 piece garment
		raci	Fusible interlining		0.33 Sq. meter per piece
4 150			Snap Fasteners	-	1 set per piece
14B	Women's Dazzle Jeans made of 98.5% Cotton 1.5% Spandex stretch denim fabric, GSM-348+/-	1566 Nos.	98.5% Cotton 1.5% Spandex stretch denim fabric, GSM- 348+/-10%		2.25 Sq. meter per piece
	10%, Style No.74ABP		70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%		0.30 Sq. meter per piece
			Snap fasteners	_	1 set per piece
			Rivets	*	5 set per piece
			Sensor Tags	1 per piece	1 per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(94)

Case No. 269	M/s. P.K.Overseas
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/037/AM-16/DES-V
RA. F.No. 05/25/040/00602/AM15	





Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request vide their representation dated 11.08.2015 for enhancement in quantity in inputs in this case. Accordingly, Committee after deliberations in consultation with

representatives of technical authorities present in the meeting decided to re-fix norms as details below:

S.No.	Export Product	Export Quantity	Import item	allowed	Qty. allowed now
1.	Fleece Rug made from 100% Polyester KNITTED Bonded fabric GSM 650 to 670, (Style No. Suddlery items)		100% Polyester KNITTED Bonded fabric(Both layers knitted & 100% polyester)Width 60 Inch, GSM 650 to 670,		5.55 SQM /Pc
2,	Fleece Hood made from 100% Polyester KNITTED Bonded fabric GSM 650 to 670, (Style No. Suddlery items)	1000 Nos	100% Polyester KNITTED Bonded fabric(Both layers knitted & 100% polyester)Width 60 Inch, GSM 650 to 670,		1.90 SQM/Pc

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

RA concern may take necessary action subject to compliance of other usual conditions.

(95)

Case No. 270	M/s. Alps Industries Ltd.		
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/162/AM-14/DES-V		
RA. F.No. 05/23/040/00222/AM14			

Re-fixation of norms in respect of Annual Advance Authorization No. 0510363932 dated 29.08.2013.

Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request vide their e.mail dated 19.10.2015 for re-fixation of norms in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms for the above said Authorisation as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
10% 15% GSM- b) Co	a)Coated Fabric, GSM-349 +/- 10% made from 85% Cotton & 15% Polyester printed Fabric, GSM-169 +/- 10%	33,000 Metres (46200 Sqm.)	85% Cotton & 15% Polyester printed Fabric , GSM- 169 +/- 10% , width - 140 cms.	
	b) Coated Made –Ups made from Printed Cotton Fabric GSM – 169 +/- 10%	6966 Pcs. (24868 Sqm.)	Primal ST 954 Emulsion	11478 Kgs.
printed Poly Cotton Fa 113 +/- 10% (Size-135x160 cms. = 3 Size-202x160 cms. = 7 Size-270x205 cms. = 51	(Size-135x160 cms. = 374 pairs Size-202x160 cms. = 773 pairs	and the same of th	50% Cotton & 50% Polyester printed Fabric , GSM- 113 +/- 10% , width - 140 cms.	18985 Metres (26579 Sq. Mtrs.)
	Size-270x205 cms. = 512 pairs Size-270x220 cms. = 489 pairs)		Primal ST 954 Emulsion	3997 Kgs.

RA concern may take necessary action subject to compliance of other usual conditions.

done

Mul